

(d) the reasons therefor and the time by which the said applications are likely to be processed and approved;

(e) the number of telephones lying out of order in the State, district-wise;

(f) the steps taken by the Government in this regard; and

(g) the time by which these telephones are likely to be made in the working order?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) to (g) The information is being collected and will be laid on the Table of the House as soon as possible.

[English]

Gas and Oil Reserves

892. SHRI DINSHAW PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the location in Maharashtra, Gujarat and Kaveri Basin where gas and oil reserves have so far been discovered;

(b) the production of gas and oil in these areas, area-wise;

(c) whether the Government propose to set up any petroleum and gas based industry or petroleum by product based gas industry in the said area; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) Information is being collected and will be laid on the Table of the House.

Legislation to overcome Consumption of Power

893. DR. ULHAS VASUDEO PATIL: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to bring legislation to overcome the problems of over-consumption of power in the country; and

(b) if so, the details thereof alongwith reasons therefor?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) and (b) The Government is formulating a legal framework for establishing an apex level central body for laying down standards and norms on energy consumption for equipments and appliances, energy labelling of equipments and appliances, and for energy auditing to promote the efficient use of power/energy and for its conservation. The Government also encourages various programmes which promote awareness about over consumption of power, and find technical solutions towards energy conservation.

[Translation]

Power Generation

894. SHRI KANTILAL BHURIA: Will the Minister of POWER be pleased to state:

(a) the target fixed for power generation in MW during the last two years, State-wise;

(b) whether adequate allocation was made to achieve the said targets;

(c) if so, the details thereof, State-wise;

(d) whether any financial assistance was sought from the Government to achieve these targets; and

(e) if so, the details thereof, Statewise?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) The target fixed for capacity addition during 1996-97 and 1997-98 in various states

are as follows:—

Target (in MW)

Sl. No.	State/UT	1996-97	1997-98
1.	J&K	360	18.05
2.	Punjab	—	210.00
3.	U.P.	6.00	118.00
4.	Rajasthan	250.00	250.00
5.	H.P.	10.50	—
6.	Gujarat	320.00	530.00
7.	Maharashtra	13.00	540.00
8.	Andhra Pradesh	355.00	208.00
9.	Karnataka	50.00	90.00
10.	Kerala	2850.00	286.00
11.	Tamil Nadu	—	15.50
12.	Orissa	—	6.00
13.	West Bengal	732.50	755.00
14.	Bihar	220.00	5.00
15.	Assam	163.50	90.00
16.	Tripura	100.00	98.00
17.	Nagaland	—	25.00
18.	Arunachal Pradesh	—	6.00

(b) and (c) The allocations made by the Planning Commission for the Power Sector for above said States during 1996-97 and 1997-98 are as follows:—

(Rs. in Crores)

Sl.No.	State/UT	Allocation	
		1996-97 (RE)	1997-98 (Approved)
1.	J&K	367.37	393.84
2.	Punjab	210.00	784.00
3.	U.P.	1076.63	1803.22
4.	Rajasthan	779.29	702.24
5.	H.P.	147.69	164.92
6.	Gujarat	503.23	620.78
7.	Maharashtra	1419.23	1457.49
8.	Andhra Pradesh	569.95	917.60
9.	Karnataka	475.69	608.09
10.	Kerala	549.05	627.00
11.	Tamil Nadu	689.53	870.39
12.	Orissa	399.69	604.60
13.	West Bengal	1034.68	1253.95
14.	Bihar	81.28	103.30
15.	Assam	122.10	162.00
16.	Tripura	33.16	28.66
17.	Nagaland	20.48	21.20
18.	Arunachal Pradesh	73.67	96.50

(d) and (e) As far as state and central sector projects are concerned, necessary allocations of funds are made by the respective Governments. Respective authorities of private sector projects have to arrange the funds from various financial institutions/own resources.

[English]

Dredging Works of Ports

895. SHRI GEORGE EDEN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total amount spent for the dredging works of various ports during the last year, port-wise;

(b) the total work done by the Dredging Corporation of India; and

(c) the details of total amount spent therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN):

(a) The total amount spent for the maintenance dredging works at various major ports, port-wise, during 1997-98 is as under:—

(Rs. in crores)	
Port	1997-98
Calcutta	164.49
Paradip	15.27
Visakhapatnam	14.45
Chennai	7.28
Tuticorin	—
Cochin	35.04
New Mangalore	27.11
Mormugao	7.12
Mumbai	33.79
Jawaharlal Nehru	18.38
Kandla	31.42
Total	354.35

(b) The Dredging Corporation of India has carried out maintenance dredging works at major ports of the order of 28.0 million cu. mtrs.

(c) Major ports spent about Rs. 196 crores on the maintenance dredging works carried out by Dredging Corporation of India.

Legislation for the Fixed Tenures of Lok Sabha and State Legislatures

896. SHRI P.C. THOMAS:
SHRI U.V. KRISHNAMRAJU:
SHRI K.S. RAO:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to make any legislation for Lok Sabha and State Legislatures to continue for their full term;

(b) if so, the details thereof; and

(c) the details of representations received in this regard and the reaction of the Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (c) No, Sir. Representations from various sections of public have been received in the past containing suggestions/recommendations on the subject of Electoral Reforms, some of which also contained proposals regarding fixed tenure of Houses of Legislatures but Government has not favoured such proposals.

[Translation]

Maneri Bhal Power Project

897. SHRI JAGAT VIR SINGH DRONA: Will the Minister of POWER be pleased to state:

(a) whether the Power Finance Corporation has struck the loan of 6 billion rupees for the construction of Maneri Bhal Power Project in U.P.;

(b) if so, the reasons therefor;

(c) whether the Government would intervene in the matter; and